

(2011) 10 SC CK 0051

In the Supreme Court Of India

Case No : Writ Petition (C) No. 657 of 1995 and SLP (C) No. 16175 of 1997, C.A. No. 7660 of 1997, Conmt. Petition (C) No. 155 of 2005 in Writ Petition (C) No. 657 of 1995, C.A. No's. 8300-8301 of 2004

The Research Foundation for Science Technology and National Resource Policy

APPELLANT

Vs

Union of India (UOI) and Others

RESPONDENT

Date of Decision : 11-10-2011

Acts Referred:

Citation : (2012) 1 SCC 548

Hon'ble Judges : H.L. Gokhale, J;Altamas Kabir, J

Bench : Division Bench

Final Decision : Disposed Of

Judgement

1. Having heard Learned Counsel for the parties and having considered the fact that various orders have been passed from time to time in this writ petition, which may or may not be covered by the prayers in the writ petition and having regard to the further submissions made by Mr. Sanjay Parikh, Learned Counsel appearing for the writ Petitioner, that many of the directions given and contained in the judgment delivered on 14th October, 2003, reported in Research Foundation for Science Technology and Natural Resources Policy Vs Union of India (UOI) and Another along with the recommendations of the Monitoring Committee which had been constituted by this Court by virtue of the said judgment, are yet to be complied with, we direct the Respondent, Union of India/ Government of India to consider the report of the Monitoring Committee prepared by Dr. D.B. Boralkar and Dr. Claude Alvares, the directions contained at page 541 of the aforesaid judgment and a copy of the submissions filed on behalf of the writ Petitioner on 21st September, 2011, and to prepare a note as to what steps have been taken to implement the directions and, if the same have not been implemented, as to why the same have not been implemented. While considering the aforesaid report and judgment, the Government of India shall also consider the other judgment in the same matter reported in Research

Foundation for Science Technology and Natural Resources Policy Vs Union of India (UOI) and Another

2. Let this matter be adjourned till 15th November, 2011.

3. Let all the connected interlocutory applications be also listed on that date for hearing and disposal.